

R.A. No. 25 of 1997 In
O.A. No. 2512 of 1993

New Delhi this the 18th day of July, 1997

HON'BLE MR. K. MUTHUKUMAR, MEMBER (A)

HON'BLE MR. T.N. BHAT, MEMBER (J)

Shri Shyam Behari Dubbey
S/o Shri Pyare Lal Dubbey,
Substitute Loco Cleaner,
Northern Railway,
Moradabad.

...Review Applicant

Versus

Union of India through

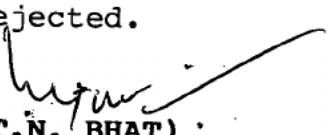
1. The General Manager,
Northern Railway,
Baorda House,
New Delhi.
2. The Divisional Railway Manager,
Northern Railway,
Moradabad. ..Respondents

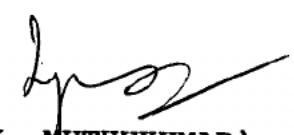
ORDER BY CIRCULATION

Hon'ble Mr. K. Muthukumar, Member (A)

The applicant seeks to have the order passed in O.A. No. 2512 of 1993 on 4.12.1996 reviewed. The applicant alleges that the Tribunal had not taken into account certain decisions relied upon by him in support of his contention. We have seen the order passed in the aforesaid O.A. The grounds taken in the aforesaid O.A. have been outlined in para 2 of our order. We have also

referred to the Full Bench judgment in Lal Singh Vs. U.O.I. relied upon by the applicant and we have also mentioned that the applicant has also referred to certain other decisions in para 4 thereof. We have discussed the main grounds and have perused the departmental record produced before us. We have come to the conclusion that the enquiry could not be said to have been vitiated. The Review Applicant has tried to reargue the same matter by giving reference to the various judgments which he has cited earlier. This is not permitted in a Review Application. The correctness of his contentions and the grounds taken and the relevance or otherwise of the decisions have been duly taken into account with reference to the material on record before us and the conclusion was arrived at. If the applicant is not satisfied with our conclusions, the remedy does not lie in a Review Application. We find that there is no error or omission on the face of the record. The Review Application is, therefore, rejected.


(T.N. BHAT)
MEMBER (J)


(K. MUTHUKUMAR)
MEMBER (A)

Rakesh